

(2012) 08 SC CK 0096

In the Supreme Court Of India

Case No : Writ Petition (Civil) No (S) . 235 of 2012

Savelife Foundation

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 17-08-2012

Acts Referred:

Citation : (2012) 254 CTR 101 : (2012) 349 ITR 350

Hon'ble Judges : B.S. Chauhan and Swatanter Kumar, JJ.

Bench : Division Bench

Advocate : Ms. Indu Malhotra, Senior Advocate, Mr. Kush Chaturvedi, Mr. Vivek Jain, Ms. Chimmayee Chandra and Mr. Vikas Mehta, Advocates, for the Appellant; Mr. Siddharth Luthra, ASG, Mr. D.S. Mahra, Mr. R.K. Rathore, Ms. Gargi Khanna, Ms. Devina Sehgal, Ms. Shreya Sinha and Ms. Aakanksha, Advocates, for the Respondent

Final Decision : Disposed Of

Judgement

1. Notice.
2. Reply affidavit has already been filed. Liberty to file rejoinder affidavit within two weeks.
3. It remains undisputed before us that it is not insufficiency of law but it is implementation of law which is a matter of concern. Different guidelines including guidelines for ambulance Code, emergency care and appropriate directions to the hospitals on the highways for handling the accident trauma patients, as a top priority are stated to have been issued.
4. Learned counsel appearing for the parties submit that an expert committee would need to be constituted to monitor the various directions issued for their due compliance.
5. Learned counsel for the parties even propose to make joint suggestions in this regard after consulting the relevant Ministries and NHA. The counsel appearing

for the petitioner has vehemently argued that the joint suggestions now to be filed should also consider the directions and safeguards that could be provided to the passers-by or informers of the accident. This will even help the expeditious disposal of criminal cases. Let this aspect be also examined by the learned counsel appearing for the parties who are to submit the joint suggestions.

6. Let the matter come up after three weeks.